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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 24 /2015-2020
New Delhi, Dated: 08 August, 2018

Subject: Amendment in Para 2.05 of Foreign Trade Policy 2015-2020.

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends and revises the provision in Para 2.05 of the Foreign Trade policy (2015-20) on Importer-Exporter Code (IEC) as under:

2.05 Importer-Exporter Code (IEC)

Existing Para	Revised Para
<p>(I)</p> <p>(a) Application for obtaining IEC may be filed online in ANF 2A with applicable fees and submitted with digital signature.</p> <p>(b) When an e-IEC is approved by the competent authority, applicant is informed through e-mail that a computer generated e-IEC is available on the DGFT website. By clicking on "Application Status" after having filled and submitted the requisite details in "Online IEC Application" webpage, applicant can view and print his e-IEC.</p> <p>(c) The applicant may submit online application with the following details /documents (scanned copies to be submitted/ uploaded) along with the IEC application:</p> <p>(i) Digital photograph of the signatory applicant;</p> <p>(ii) Copy of the PAN card of the business entity in whose name Import/Export would be done</p>	<p>(a) No export or import shall be made by any person without obtaining an IEC number unless specifically exempted. For services exports, IEC shall be necessary as per the provisions in Chapter 3 only when the service provider is taking benefits under the Foreign Trade Policy.</p> <p>(b) Exempt categories and corresponding permanent IEC numbers are given in Para 2.07 of Handbook of Procedures.</p> <p>(c) Application process for IEC is completely online and IEC can be generated by the applicant as per the procedure detailed in the Handbook of Procedure.</p>

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<p>(Applicant individual in case of Proprietorship firms);</p> <p>(iii) Cancelled cheque bearing entity's pre-printed name or Bank certificate in prescribed format ANF-2A(I)</p> <p>(d) For modification in IEC, applicants may submit online application through digital signature (Class-II or Class-III), by paying applicable fees and uploading requisite documents, corresponding to the changes sought.</p> <p>(e) Detailed guidelines for applying for e-IEC is available at http://dgft.gov.in/exim/2000/iec_anf/iecanf.htm</p> <p>(II) No Export/Import without IEC:</p> <p>(i) No export or import shall be made by any person without obtaining an IEC number unless specifically exempted.</p> <p>(ii) Exempt categories and corresponding permanent IEC numbers are given in Para 2.07 of Handbook of Procedures.</p>	
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Effect of the Notification: Para 2.05 on IEC is revised and details on the procedure is shifted to para 2.08 of Handbook of Procedures.

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